



Haryana State Pollution Control Board

REGIONAL OFFICE, LALA NEMI CHAND SINGHAL ENCLAVE, SOHNA ROAD
NEAR PUNJAB NATIONAL BANK, DHARUHERA
Tele Fax: 01274-244241
E-Mail: hspcbrodr@gmail.com

HSPCB

HSPCB/DHR/2022/ 1577

Dated : 02/04/2022

To

The Registrar,
National Green Tribunal,
Faridkot House, Copernicus Road,
New Delhi.
Email:-judicial-ngt@gov.in

Sub.- Action taken report in the matter of Original Application No. 10/2021 titled as M/s Sanjay Kumar Vs. Union of India and others in National Green Tribunal, New Delhi in compliance of National Green Tribunal order dated 16.02.2022.

R/Sir,

This is in the reference to above mentioned matter. The Hon'ble Tribunal vide order dated 16.02.2022 in the matter of O.A. No -10/2021 titled as M/s Sanjay Kumar Vs. Union of India and others has directed as under:-

"In view of the fact that the compliance norms when the unit is functional have still not been verified, while remedial action for the shortcomings noticed above may be taken, the report after verification of factual position when the unit is functional may be furnished within two weeks by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. If adverse observations are made calling for remedial action, the project proponent be required to take remedial action and be put to notice of these proceedings by the State PCB"

In compliance of said order, status report of order dated 16.02.2022 of Hon'ble Tribunal, which is enclosed herewith. It is requested to kindly accept the report and place before the Hon'ble Tribunal.

DA/ As above

Yours Faithfully

Regional Officer,
Dharuhera Region

For Haryana State Pollution Control Board

JOINT INSPECTION REPORT OF CENTRAL POLLUTION CONTROL BOARD,
HARYANA STATE POLLUTION CONTROL BOARD (HSPCB), STATE
ENVIRONMENTAL IMPACT ASSESSMENT AUTHORITY, HARYANA AND DEPUTY
COMMISSIONER, MAHENDRAGARH IN ORIGINAL APPLICATION NO. 10/2021, AS
PER HON'BLE NGT ORDER DATED 16.02.2022.

Submitted to

Hon'ble National Green Tribunal

Principal Bench, New Delhi

Joint Inspection Report of CPCB, HSPCB, SEIAA and Deputy Commissioner, Mahendragarh in the matter of OA No. 10/2021 titled as Sanjay Kumar Vs Union of India & Ors.

Introduction:

In the said matter applicant Sh. Sanjay Kumar has filed complaint against illegal mining and extraction of ground water, without requisite permission by M/s Nimawat Granites Private Limited, Bakhrija Stone Mine, Plot No. 03, Village-Bakhrija, Tehsil-Nangal Chaudhary, Distt- Mohindergarh. The Joint Committee filed the inspection report on dated 20.01.2022 but unit was non-operational on the day of inspection.

Thereafter, Hon'ble NGT vide order dated 16.02.2022 in above cited case has directed as*"In view of the fact that the compliance norms when the unit is functional have still not been verified, while remedial action for the shortcomings noticed above may be taken, the report after verification of factual position when the unit is functional may be furnished within two weeks by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. If adverse observations are made calling for remedial action, the project proponent be required to take remedial action and be put to notice of these proceedings by the State PCB."*

HSPCB has issued Show Cause Notice to the unit vide letter No. I/96095/2022 dated 14.02.2022 (**Annexure-I**) due to deficiencies observed by joint committee against the conditions of CTE/CTO/ Environmental clearance. Unit has submitted the reply of Show Cause Notice (Reply submitted by unit is attached as **Annexure-II**).

Site Inspection:

Subsequently, in continuation of earlier inspection and report submitted, the Joint Committee comprising of Sh. Gurnam Singh, Regional Director, CPCB, Chandigarh, Sh. Rajbir Singh, IFS (Retd.), Member of SEIAA, , Sh. Dinesh, Sub. Divisional Magistrate, Mohindergarh on behalf of DC, Narnaul, Sh. Dinesh Yadav, Regional Officer, HSPCB, Dharuhera Region, Sh. Deepak Kumar, Mining Inspector, Narnaul, Sh. Jai Bhagwan, Range Forest Officer, Nangal Chaudhary visited the concerned mining site in question on dated 14.03.2022 (Attendance sheet and photographs is enclosed as **Annexure-III**).

Observations of the Joint Committee:

- During inspection mining activity was found operational and mining operation has been carried out from top to bottom as per approved mining plan within premises of the Lease area.
- As reported by mining department, the lease holder is working in approximately 80% of total lease area and the permissible limit of production is 75 Lakh TPA as per EC granted. The lease holder is consuming almost the whole permissible limit of production (copy of map given by P.P is enclosed as **Annexure-IV**).



- As per approved mining plan size of pit is as under:

Sr.no	Length (In metre)	Width (In metre)	Depth (In metre)
1	825	438	74(From G.L)

Proposed ultimate pit angle is 70° as the rock is competent enough to make the slope stable. There is no overburden or mineral rejects. Excavated part will be developed as water reservoir, which will recharge the ground water table. Excavated part will be fenced and secured to stop the inadvertent entry. Accumulated rain water will also be useful to supply the drinking water to the nearby residents and for agricultural purpose.

In view of above condition, the committee observed that there is no need for making provision of separate rain water harvesting system by Project Proponent (P.P). However, the P.P should install a piezometer in this area to keep proper monitoring of recharged ground water table w.r.t quality & quantity under the guidance of Ground Water Board.

- As per approved mining plan the programme for plantation is as under:

The area is mostly rocky within very poor density of vegetation. Plantation will be carried out around the mine, to arrest the dust at source. The total allotted area is 40.62 hectare out of which 33% of the total area 13.4046 hectare has to be covered under plantation during the leased period (12 years). Accordingly, 1.11705 hectare area has to be covered under plantation every year. Considering 450 trees per hectare as a tree density, the P.P will plant 500 sapling per year. The survival rate is 80%. The dead plants will be replaced by fresh plants during next year and 20% as replacement during 2nd year. From 1st to 3rd year 3.35115 hectare area will be covered under plantation within lease hold area whereas from 3rd year onward plantation will be carried out in the piece of land that will be purchased by P.P for the purpose of plantation. Thus a total 13.4046 hectare of the area will be covered under plantation. This will be achieved in next 12 years period. Plantation shall be done in statutory barrier of 7.5 metre within the lease area and a piece of land that will be purchased by the P.P for the purpose of plantation.

The saplings planted thus far in a plot outside the project area don't serve the intended purpose of blocking outward/lateral dispersal of dust into habitations areas.

The committee has observed that plantation in a piece of land has been made but the plantation within the statutory barrier of 7.5 metre around mining area has not been done. The P.P has to develop the plantation around mining area as per approved mining plan under the guidance and supervision of Forest Department.

- As per approved mining plan the water spray will be done thrice in a day over the haul road & upto 2Km from the end point of mining lease during the working Hrs. The NAAQS standards have to be achieved during operation of mines and measurement shall be carried on as per condition of EC. The ambient air quality is being monitored by P.P through NABL approved lab and report is submitted to HSPCB and MoEF&CC. In EC, one of the conditions is that 3 CAAQMS has to be

[Handwritten signatures]

installed by P.P. But Installation of CAAQMS is not given in approved mining plan. There are several other activities in the area like operation of other mines and stone crushers. In order to control dust emission in the area by spraying the water on roads and mining area, ambient air monitoring is essential. The committee feels that the P.P should install one CAAQMS at the site for measurement of PM₁₀ & PM_{2.5} parameters. The data of this CAAQMS should be linked to the website of HSPCB.

- As per Hon'ble NGT order in O.A No. 360/2015 titled as National Green Tribunal Bar Association Vs Virender Singh, state of Gujarat, SEIAA Haryana has constituted a committee and minutes of 1st meeting vide memo No. SEIAA/HR/2022/16-20 dated 03.01.2022 (**Annexure – V**) is enclosed. The committee has to check the compliance of conditions imposed in EIA or consent to operate. The SEIAA Haryana has to expedite the monitoring of all leased mines in state.
- HSPCB conducted the Ambient Air Quality Monitoring at 03 different locations (24 Hours) around mining site when mining was operational and not operational. As per Analysis Report No. 481,482,483 dated 19.03.2022, parameters are found well within the prescribed limits (**Annexure-VI**).

Ambient Air Quality Report

Location	Dated 08-09.12.2021 (Mining activity closed)					Location	Dated 14-15.03.2022 (Mining in operation)				
	PM ₁₀ (µg/Nm ³)			PM ₁₀ 24 Hrs.Average (µg/Nm ³)	PM _{2.5} (µg/Nm ³)		PM ₁₀ (µg/Nm ³)			PM ₁₀ 24 Hrs.Average (µg/Nm ³)	PM _{2.5} (µg/Nm ³)
Shift	1st	2nd	3rd			Shift	1st	2nd	3rd		
Location-1 N-27.91229554 E-76.05523063	91.0	76.0	83.0	83.33	54.0	Location-1 N-27.55'11.2386 E-76.03'49.20048	95.5	89.4	84.6	89.83	56.0
Location-2 N-27.915593 E-76.055841	89.0	74.0	83.0	82	51.2	Location-2 N-27.54'44.39592 E-76.3'18.59108	96.1	90.6	76.4	87.7	55.7
Location-3 N-27.895785 E-76.042998	90.0	77.0	81.0	82.66	53.0	Location-3 N-27.53'24.95292 E-76.04'38.60076	92.8	91.4	78.1	87.4	57.0

Note: Permissible limit for PM₁₀ . 100 µg/Nm³

Permissible limit for PM_{2.5} . 60 µg/Nm³

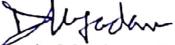
Recommendation:

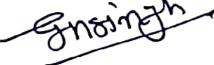
- The P.P shall complete the plantation around mining sites as per approved mining plan under the guidance of Forest Department, Haryana.
- The P.P shall develop rain water harvesting system in already mined area and installs a piezometer to monitor the quality & quantity of water as per

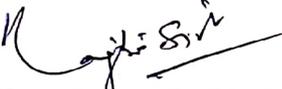
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approved mining plan under the guidance of Central Ground Water Authority/State Ground Water Department.

- In addition to manual monitoring, the P.P shall install one online CAAQMS for monitoring of PM₁₀ & PM_{2.5} parameters. The data of the CAAQMS will be linked to HSPCB website.
- The HSPCB may issue technical directions to the P.P in continuation of Show Cause Notice No. I/96095/2022 dated 14.02.2022 for compliance of above recommendation of committee in time bound manner.


Dinesh Yadav, RO
HSPCB, Dharuhera Region


Gurnam Singh
Regional Director, CPCB


Rajbir Singh Bondwal, IFS (Retd.)
Member of SEIAA


Dinesh, SDM
On behalf of District Administration, Narnaul

I/96095/2022

Haryana State Pollution Control Board

REGIONAL OFFICE, LALA NEMI CHAND SINGHAL ENCLAVE, SOHNA ROAD
NEAR PUNJAB NATIONAL BANK, DHARUHERA
Tele Fax: 01274-244241
E-Mail: hspcbrodr@gmail.com

To

M/s Nimawat Granites Private Limited,
Bakhrija Stone Mine, Plot No. 03, Village-Bakhrija,
Tehsil- NangalChaudhary, Distt-Mohindergarh

Sub.- Show Cause Notice for Closure under section 33 A, for violation of section 25/26 of Water (Prevention and Control of Pollution) Act, 1974, 31 A, for violation of section 21/22 of Air (Prevention and Control of Pollution) Act, 1981, prosecution action under section 43/44 of Water (Prevention and Control of Pollution) Act, 1974 & under section 37/38 of Air (Prevention and Control of Pollution) Act, 1981 and imposing environmental compensation.

Ref:- Hon'ble NGT order dated 18.8.2021

Whereas, your unit is engaged in mining activity as per Policy order dated 26.02.2018 and 04.12.2020.

Whereas in compliance of Hon'ble NGT order dated 18.8.2021 in the Original Application No. 10/2021 titled as M/s Sanjay Kumar Vs. Union of India and others has been visited at your Mining site by the constituted joint team CPCB, HSPCB, Mining Deptt., Forest Deptt alongwith administration Distt. Mahendergarh and following deficiencies/ violation has observed against the conditions of CTE/CTO/ Environmental clearance :

- 1) Not installed CAAQMS.
- 2) Not complied regular monitoring of the flow rate of the springs and perennial nallahs flowing in and around the mining site.
- 3) Not installed piezo meter at site.
- 4) Not adopted to develop and implement rainwater harvesting measures on long term basis to augment ground water resources in the area.
- 5) Not made tree plantation around the Mining site.
- 6) Not developed green belt as per approved Mining closure plan.
- 7) No piezo meter installed as per Condition of EC
- 8) No rain water harvesting measures to augment ground water resources in the area in consultation with Central Ground Water Board/ State Ground Water Board has been noticed.
- 9) Neither monitoring regarding quality of polluted water generated from mining operation has been observed and nor submitted any report in this regard.

Whereas, you are liable to pay environmental compensation as per direction of the board issued vide office order no. 2343-2350 dated 22.12.2021 as assessed by this office as per methodology defined therein.

Therefore, you are hereby directed to show cause & explain within 15 days as

to why closure action may not be taken against your unit u/s 33-A Water (Prevention and Control of Pollution) Act, 1974, under section 31-A of Air (Prevention and Control of Pollution) Act, 1981, and prosecution action under section 43/44 of Water (Prevention and Control of Pollution) Act, 1974 & under section 37/38 of Air (Prevention and Control of Pollution) Act, 1981.

In case you fail to reply/comply with the deficiencies mentioned above within above mentioned stipulated period, it will be presumed that you have nothing to say in this regard and accept the status as mentioned above, which will warrant closure action against your unit under relevant Acts/ Rules besides initiation of legal action under the relevant Acts/Rules without giving any further notice.

Explanations: For the avoidance of doubts, it is hereby declared that the power to issue directions under above said sections of Water Act (33-A)/ Air Act (31-A) includes the power to direct:-

- (a) the closure, prohibition or regulation of any industry, operation or process or
- (b) the stoppage or regulation of supply of electricity, water or any other service

Regional Officer
Dharuhera Region

Signed by Dinesh Yadav
Date: 14-02-2022 14:25:18
Reason: Approved

M/s NIMAWAT GRANITES PRIVATE LIMITED

04 Bati Ward No. 34, Anmol Colony, Fatehpur-Shekhawati Distt. Sikar (Raj.)
Mob. 9829265755, Email: nimawatgranites@gmail.com, nareshyadavbakhrijamines01@gmail.com

To
The Regional Officer
HSPC Dharuhera

Date- 02-03-2022

Subject:- Regarding reply of Show Cause Notice raised on 14.02.2022.

Ref: Show Cause Notice raised on dated: 14.02.2022.

Dear Sir,

We are providing the complete details of the deficiencies point wise

1) On regular ambient air quality is monitored by authorised agency. The quality of air remains up to mark.

2) There is no any spring and perennial nallahs flowing in and around mine site..

3) No need of installation of piezometer at mines site .

Piezometer is installed to monitor the impact of the ground water table due to mining operations.

Our mine comes under the dark zone area.

There is no any tube well and open well are in lease area, that is used for extraction of ground water for mining purpose.

We purchased water either for drinking or dust suppression in and around mine area from out side.

There is no any direct & indirect impact of ground water table due to mining operations.

4) As far as concern to rainwater harvesting. We would like to apprise you that our mining lease comes under the darkzone area.

Where as rains are very little.

Although we have made a drains around the lease boundary to collect the flow of rainwater .

In long-term basis after completion of mining work , extracted lease pit , itself use as a water reservoir to recharge the surrounding ground water table and also use for agriculture purpose onward.

It is our post mine plan.

5) We have planted tree as per EC. First Year 500 tree and second year 600 tree.

6) Mining closure plan is part of our mining process. It is under development.

7) We will install piezometer as soon as depth increase to its limit.

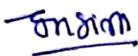
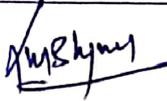
8) There is no heavy rain in this area to maintain rain water harvesting. We will in touch with Central Ground Water Board/ State Ground Water Board regarding this.

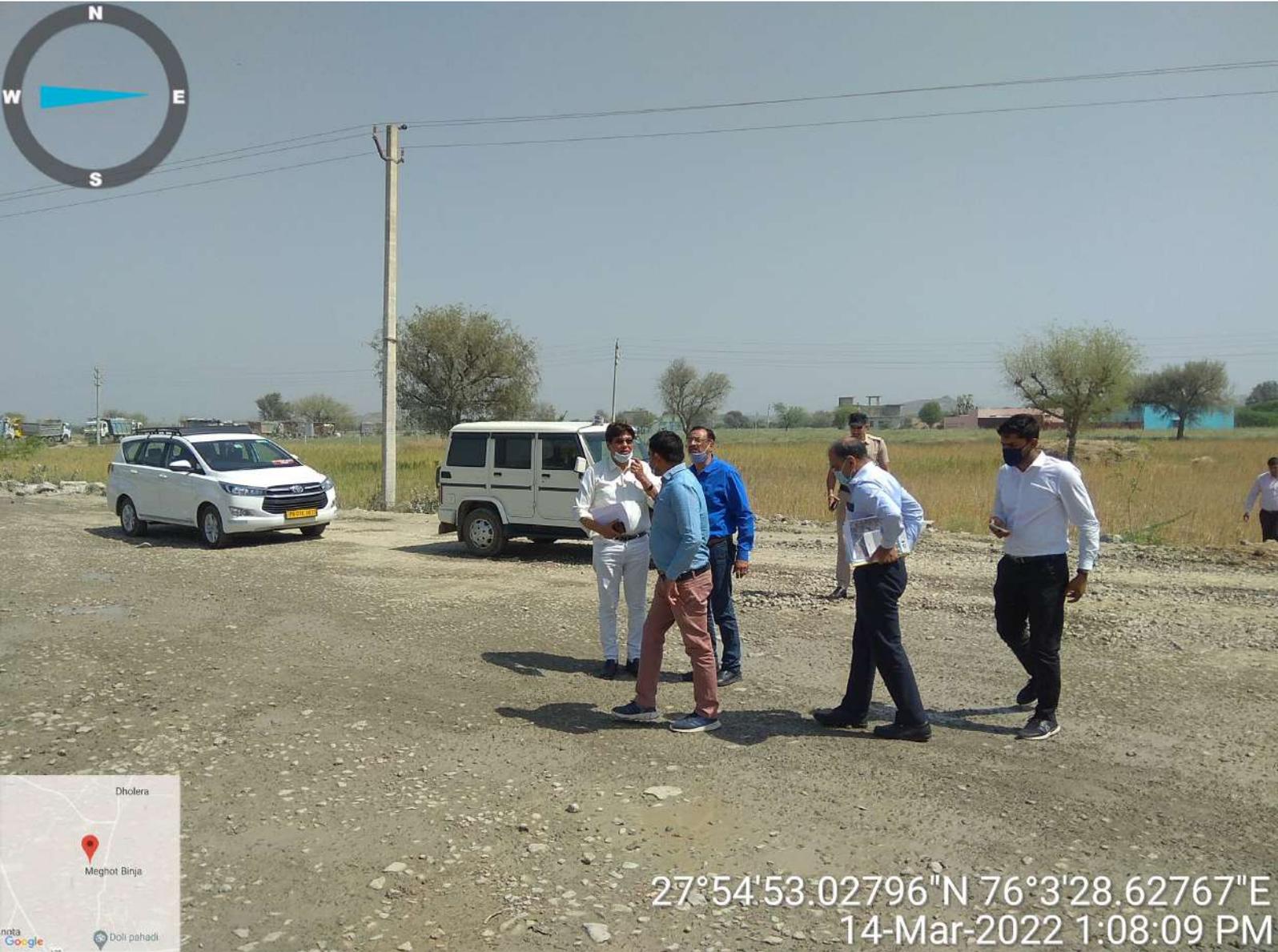
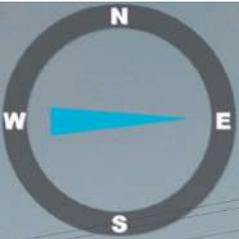
9) There is no generation of water in our mines.

Enclosures are attached -

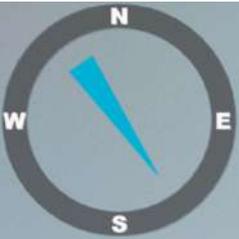


Joint Committee Visit in OA No. 10/2021 case - Sanjay Kumar vs
Union of India & Oas dated 14/03/2022

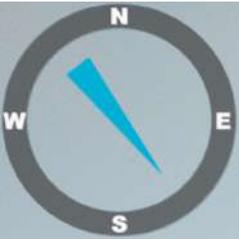
Sr. No.	Name & Designation	Signature	Mob. No.	Department
1	Gurnam Singh. RD, CPCB, Chandigarh		7840015561	CPCB Chandigarh.
2	Dinesh. SDM, Mahendragarh for DC, Haryana.		8901283622	Deputy Commissioner Mahendragarh.
3	Dinesh Yadav RO.		9466791610	HSPCB. Dharampur Region.
4	Deepak Kumar Mining Inspector Narnaul		9812762075	Mining Department Narnaul
5	Rajbir Singh Bostwal Member SEAC, SEIAA Haryana		9899558503	SEIAA Haryana
6	Jai Bhagwan Range Officer, Nangal Choudhary		9518850440	Forest Department



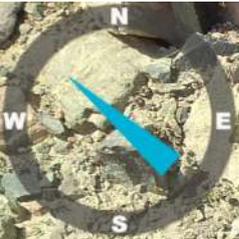
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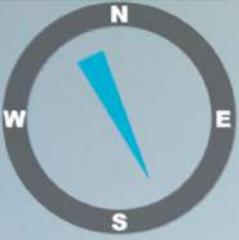
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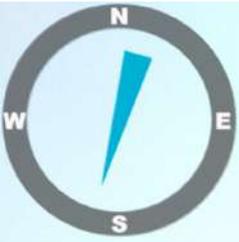
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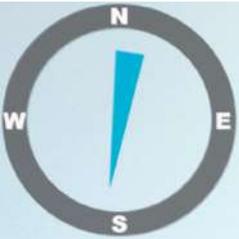
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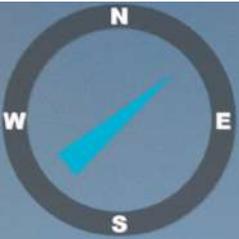
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14-Mar-2022 1:19:54 PM



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14-Mar-2022 1:26:08 PM



27°54'47.99156"N 76°3'22.53427"E
14-Mar-2022 1:35:06 PM



27°55'27.08616"N 76°3'40.06368"E
14-Mar-2022 3:48:50 PM



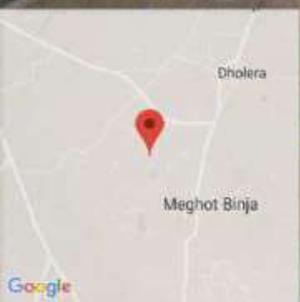
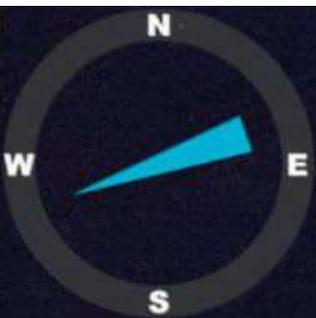
ECOTECH AAS 127 MFC
PM10 / PM2.5 Sampler

ECOTECH AAS 127 MFC
FOR THE TECHNICAL PERSON

14/03/2022 10:11
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14/03/2022 10:11
27°55'2.66736"N 76°5'59.71056"E



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14-Mar-2022 9:49:30 PM



27°55'7.27752"N 76°3'33.9678"E
14-Mar-2022 6:07:47 PM

M/s NIMAWAT GRANITES PRIVATE LIMITED

04 Bati Ward No. 34, Anmol Colony, Fatehpur-Shekhawati Distt. Sikar (Raj.)
Mob. 9829265755, Email: nimawatgranites@gmail.com, nareshyadavbakhrijamines01@gmail.com

To,
The Mining Officer
Mines & Geology Department
Narnaul, (HR)

Dated: 16.03.2022

Subject:- Regarding reply of report noted by joint committee visited on 14.03.2022 in Original Application No 10/2021 titled as Sanjay Kumar vs Union of India.

Ref: In the reference of Office of Mines & Geology Dept, Narnaul. Memo No. 5717 dated: 16.03.2022.

R/ Sir,

We had started our mining work from March 2020. We have not covered 100% leased area till now.

- Approximately we are working in 80% area ie.32 Ha.
- Approximately we are not working in 20% area ie.8 Ha.
- Possession taken : 40.62 Ha.
- Tree Planted : First Year : 600 tree,
Second Year : 900 tree

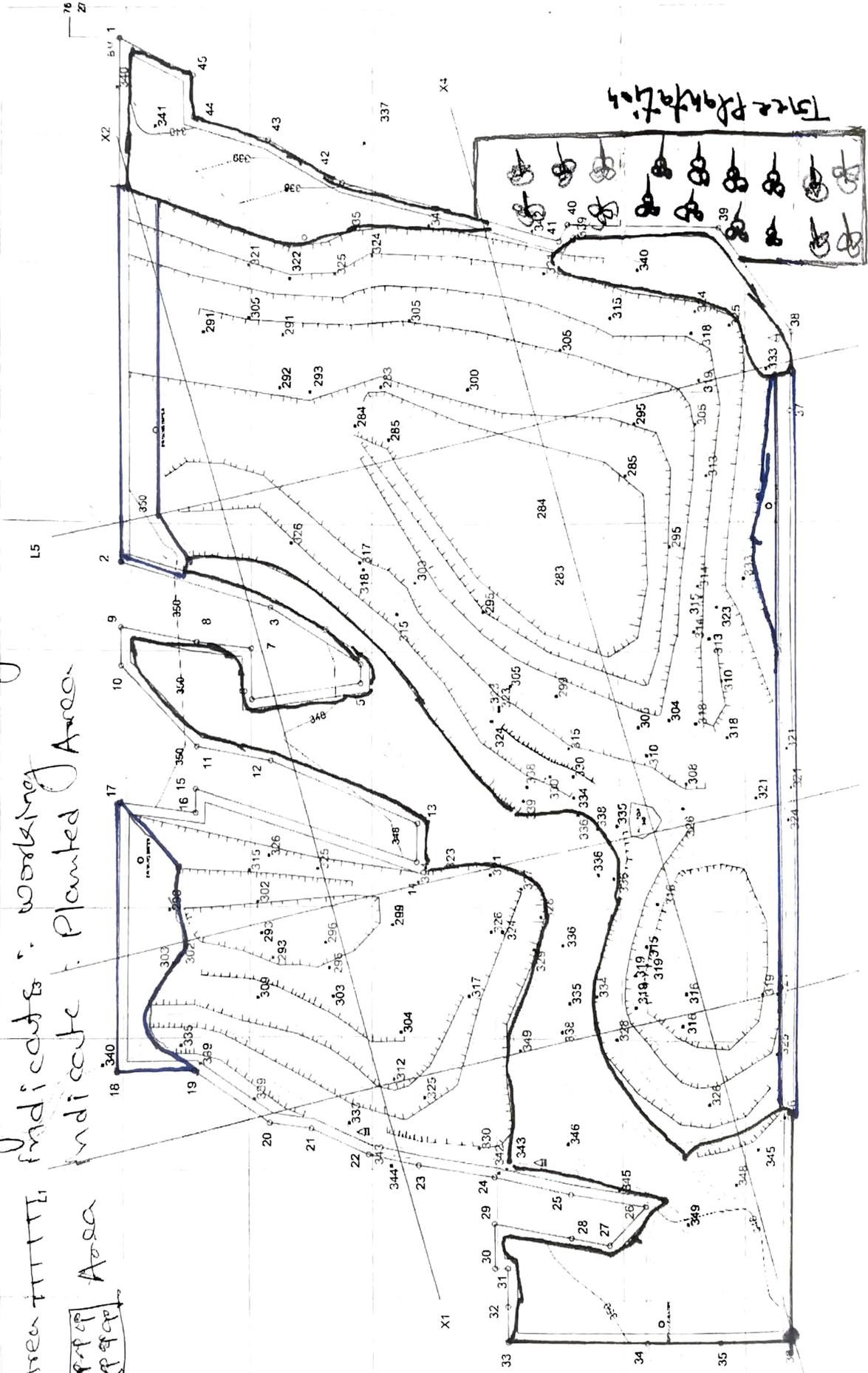


Yours Faithfully,

M/S Nimawat Granite Pvt Ltd.
04, Batti Ward No. 34
Anmol Colony, Fatehpur Shekhawati
Disst. Sikar, (Raj)

NGPL PLOT No. 03
 (Bakhriga Plot 03)

Blue marking indicate: Not working
 Area  indicate: working
 Area indicate: Planted Area



State Environment Impact Assessment Authority, Haryana,
Bays No.55-58, Prayatan Bhawan, Sector-2 Panchkula.

Telephone No. 0172-2565232
E-mail ID: seiaa.hry@gmail.com

**MOST URGENT
TIME BOUND
HON'BLE NGT MATTER**

Memo No: SEIAA/HR/2022/16-20

Dated: 03/01/2022

To

1. Dr. Punit Ghai, Member SEIAA (Head and Coordinator of the Committee).
2. Shri Vijay Kumar Gupta, Chairman, SEAC.
3. Shri Anil Kumar Mehta, Member SEAC.
4. Regional Officer, CPCB, Paryavaran Bhawan, Ground Floor, Sector-19 B, Madhya Marg, Chandigarh-160019.
5. Representative/field officer of concerned Regional Office of HSPCB in the field (Panchkula and Yamuna Nagar).

Subject: Minutes of Meeting of 5 Member Committee constituted for periodic Inspection in compliance to the order of Hon'ble NGT in O.A No. 360/2015 titled as National Green Tribunal Bar Association Versus Virender Singh (State of Gujrat) under the Chairmanship of Shri Sameer Pal Srow, IAS (Retd.), Chairman, SEIAA.

Reference: This office memo no. SEIAA/HR/2021/1337-1344 dated 20.12.2021.

Please find enclosed herewith minutes of above said meeting held on 22.12.2021 under the Chairmanship of Shri Sameer Pal Srow, IAS (Retd.), Chairman, SEIAA for immediate compliance please.

DA/As above.

Sameer Pal Srow 12
31/2022
Joint Director (Tech.),
For Chairman,
SEIAA, Haryana.

Endst. No. SEIAA/HR/2022/21-23

Dated: 03/01/2022

A copy of above is forwarded to the following for information please:

1. Member Secretary, Haryana State Pollution Control Board, Panchkula.
2. PS to Chairman, SEIAA, Haryana.
3. Personal Assistant to Director General, Env. & CC-cum-M.S. SEIAA, Haryana.

DA/As above.

Sameer Pal Srow 12
31/2022
Joint Director (Tech.)

Minutes of the meeting held on 22.12.2021 at 11.10 AM in compliance to the order of Hon'ble NGT in O.A No. 360/2015 titled as National Green Tribunal Bar Association versus Virender Singh (State of Gujrat) under the Chairmanship of Shri Sameer Pal Srow, IAS (Retd.) Chairman, SEIAA, Bays No. 55-58, Paryatan Bhawan, Sector-2, Panchkula.

List of the participants is enclosed at Annexure-A.

With the onset of meeting Hon'ble Chairman, SEIAA welcomed all the participants and briefed about the directions of the Hon'ble NGT passed on 26.02.2021 which are to be complied with regards to Original Application No. 360 of 2015.

Thereafter, Joint Director (Technical) informed all the participants regarding the relevant directions passed by Hon'ble NGT.

Thereafter, Chairman, SEIAA invited suggestion and schedule from the members for achieving the targets fixed by Hon'ble NGT.

Chairman SEAC has suggested to consider latitude, longitude and benchmark of each mines for their identification & put it on record.

Member SEIAA, Dr. Punit Ghai suggested that to start with, inspection of riverbed mining should be initiated. And the constituted committee should hold its separate meeting for finalization of Performa for Inspection before conducting any inspection.

Sh. A K Mehta, Member, SEAC suggested to include officer of Revenue and Mining Department in the committee for identification of particular land. He further suggested to direct the Project Proponents of mining lease holder to nominate or appoint Environment officer for their project which will help in expeditious gathering of information pertaining to that project.

After detailed deliberations, following decisions were taken.

1. Director, Mines & Geology Department may be requested to provide list of all Mining Lease allowed in the State of Haryana along-with their co-ordinates and benchmarks.

2. Deputy Commissioner of the Concerned District may be requested to nominate their representatives of Revenue and Mining Department.
3. Director General of Environment Department may be requested to develop an appropriate mobile app for receiving and redressing the grievances against the sand mining including connivance of the authorities and also a mechanism, to fix accountability of the concerned officer as desired by Hon'ble NGT at the earliest.
4. Director General Environment may be requested to develop a separate website of SEIAA for placing the inspection reports on its website in compliance of Hon'ble NGT orders.
5. Demi official communication may be sent to Deputy Commissioners for nominating a nodal officer for coordinating with Committee during inspections and for providing police protection for avoiding any untoward incident at site.
6. Committee will start the inspection of riverbed mining at the earliest so as to submit the report before Hon'ble NGT to comply with the order passed by Hon'ble NGT
7. Demi official communication may be sent to Town and country planning Department for referring all the cases of licenses issued by them to SEIAA Haryana to ascertain the validity of license and to check whether there is any change in plan of the project.
8. Director General Mining & Geology Department may be requested furnish the information about the extent of illegal mining, extent of action taken including the compensation recovered, vehicles seized and other coercive measures and impact of such action.

The meeting ended with thanks to Chair and from the Chair.

List of participants attended the meeting held on 22.12.2021 at 11.10 AM in compliance to the order of Hon'ble NGT in O.A No. 360/2015 titled as National Green Tribunal Bar Association versus Virender Singh (State of Gujrat) under the Chairmanship of Shri Sameer Pal Srow, IAS (Retd.) Chairman, SEIAA, Bays No. 55-58, Paryatan Bhawan, Sector-2, Panchkula.

Attendance Sheet

Sr. No.	Participants	Designation	Signature
1	VISAJ. K. Gupta	Chairman, SPAC	Cheney
2	Gurdeep Singh	R.D, CPCB, Chandigarh.	Sansim
3	Anil Kumar Mehta	Member SEATE	Anand
4	Dr. Punit Ghai	Member, SEIAA	Punit
5	Vinay Gauram	JDC(T)	Vinay
6	Ajay Chaudhary	A.D.A.	Ajay
7	Kuldeep Singh, AEE	AEE, HSPCB, YNR	Kuldeep
8	Virender Punia,	RO, Panchkula HSPCB	Virender



Laboratory of the
Haryana State Pollution Control Board
Vikas Sadan, Ist Floor, Gurgaon

Annexure-VI

FORM IV (See Rule 14)

Report No.:- 481

Dated- 19th March, 2022

I, hereby, certify that I **Ramniwas Sharma** as Board Analyst, duly appointed under sub section (2) of section 29 of Air (Prevention and control of pollution) Act, 1981 (14 of 1981) received on the **15th day of March, 2022** from **Sh. Gurnam Singh, RD, CPCB, Sh. Rajbir Bondwal, Member, SEAC, Sh. Dinesh, SDM, Mahendergarh, Sh. Dinesh Yadav, RO, Sh. Deepak, Inspector, (Mining Dept.) & Sh. Harish Kumar, AEE** a sample of process emission of **M/s Nimawat Granites Pvt. Ltd, Plot No.3, Bakhrija, Narnaul N 27.55'11.2386", E 76.03'49.20048"** collected on **14/03/2022 to 15/03/2022** from the premises of the unit for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample from **15/03/2022 to 19/03/2022** and declare the result of analysis to be as follow:-

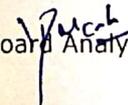
Sr. No.	Descriptions	Report No: 481		
1.	Location of Sampling Point	Nimawat Granties Pvt. Ltd, Plot No.3, Mines Bakhrija		
2.	Date of sampling	14/03/2022	14/03/2022	15/03/2022 to 15/03/2022
3.	Sampling started at	10:00 AM	6:00 PM	2:00 AM
4.	Sampling completed at	06:00 PM 14/03/2022	2:00 AM 15/03/2022	10:00 AM 15/03/2022
5.	Actual time of sampling	425 Min	465 Min	460
6.	Flow rate of SPM(m ³ /min)	1.15	1.11	1.12
7.	Volume of air sampled for SPM(m ³)	488.7	516.1	515.2
8.	Average Ambient Temperature	31°C	33°C	27°C
9.	Weather condition	Almost Clear	Almost Clear	Almost Clear

RESULTS					Prescribed Limits
10.	PM ₁₀ µg/Nm ³ (8 hourly)	95.5	89.4	84.6	100
11.	PM _{2.5} µg/Nm ³ (24 hour)		56.0		60
12.	Sulphur Dioxide µg/Nm ³	42.8	35.4	29.8	80
13.	Oxides of Nitrogen µg/Nm ³	21.2	17.9	13.4	80

The condition of the seal, fastening and container on receipt was as follows:
Container had its seals founded intact in order; slip on the container had the signature of the representative of the industry and the board representative.

Signed this on 19th March,, 2022

Laboratory of The
Haryana State Pollution Control Board
Vikas Sadan, Gurgaon
To


Board Analyst

The Member Secretary
Haryana State Pollution Control Board
C-11, Sec.-6, Panchkula (Haryana)



Laboratory of the
Haryana State Pollution Control Board
Vikas Sadan, Ist Floor, Gurgaon

FORM IV (See Rule 14)

Report No.:- 482

Dated- 19th March, 2022

I, hereby, certify that I **Ramniwas Sharma** as Board Analyst, duly appointed under sub section (2) of section 29 of Air (Prevention and control of pollution) Act, 1981 (14 of 1981) received on the **15th day of March, 2022** from **Sh. Gurnam Singh, RD, CPCB, Sh. Rajbir Bondwal, Member, SEAC, Sh. Dinesh, SDM, Mahendergarh, Sh. Dinesh Yadav, RO, Sh. Deepak, Inspector, (Mining Dept.) & Sh. Harish Kumar, AEE** a sample of process emission of **M/s Nimawat Granites Pvt. Ltd, Plot No.3, Bakhrija, Narnaul N 27.54'44.39592", E 76.3'18.59108"** collected on **14/03/2022 to 15/03/2022** from the premises of the unit for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample from **15/03/2022 to 19/03/2022** and declare the result of analysis to be as follow:-

Sr. No.	Descriptions	Report No: 482		
1.	Location of Sampling Point	Nimawat Granites Pvt. Ltd, Plot No.3, Mines Bakhrija		
2.	Date of sampling	14/03/2022	14/03/2022	14/03/2022 to 15/03/2022
3.	Sampling started at	10:00 AM	6:00 PM	2:00 AM
4.	Sampling completed at	06:00 PM	2:00 AM	10:00 AM
		14/03/2022	15/03/2022	15/03/2022
5.	Actual time of sampling	475 Min	470 Min	470 Min
6.	Flow rate of SPM(m ³ /min)	1.16	1.15	1.14
7.	Volume of air sampled for SPM(m ³)	551	540.5	535.8
8.	Average Ambient Temperature	31°C	33°C	27°C
9.	Weather condition	Almost Clear	Almost Clear	Almost Clear

RESULTS					Prescribed Limits
10.	PM ₁₀ µg/Nm ³ (8 hourly)	96.1	90.6	76.4	100
11.	PM _{2.5} µg/Nm ³ (24 hour)		55.7		60
12.	Sulphur Dioxide µg/Nm ³	45.1	33.4	32.2	80
13.	Oxides of Nitrogen µg/Nm ³	24.9	18.8	11.4	80

The condition of the seal, fastening and container on receipt was as follows:
Container had its seals founded intact in order; slip on the container had the signature of the representative of the industry and the board representative.

Signed this on 19th March,, 2022

Laboratory of The
Haryana State Pollution Control Board
Vikas Sadan, Gurgaon

Board Analyst

To

The Member Secretary
Haryana State Pollution Control Board
C-11, Sec.-6, Panchkula (Haryana)



Laboratory of the
Haryana State Pollution Control Board
Vikas Sadan, Ist Floor, Gurgaon

FORM IV (See Rule 14)

Report No.:- 483

Dated- 19th March, 2022

I, hereby, certify that I **Ramniwas Sharma** as Board Analyst, duly appointed under sub section (2) of section 29 of Air (Prevention and control of pollution) Act, 1981 (14 of 1981) received on the **15th day of March, 2022** from **Sh. Gurnam Singh, RD, CPCB, Sh. Rajbir Bondwal, Member, SEAC, Sh. Dinesh, SDM, Mahendergarh, Sh. Dinesh Yadav, RO, Sh. Deepak, Inspector, (Mining Dept.) & Sh. Harish Kumar, AEE** a sample of process emission of **M/s Nimawat Granites Pvt. Ltd, Plot No.3, Bakhrija, Narnaul N 27.53'24.95292", E 76.4'38.60076"** collected on **14/03/2022 to 15/03/2022** from the premises of the unit for analysis. The Sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the afore-mentioned sample from **15/03/2022 to 19/03/2022** and declare the result of analysis to be as follow:-

Sr. No.	Descriptions	Report No: 483		
1.	Location of Sampling Point	Nimawat Granites Pvt. Ltd, Plot No.3, Mines Bakhrija		
2.	Date of sampling	14/03/2022	14/03/2022	15/03/2022 to 15/03/2022
3.	Sampling started at	10:00 AM	6:00 PM	2:00 AM
4.	Sampling completed at	06:00 PM 14/03/2022	2:00 AM 15/03/2022	10:00 AM 15/03/2022
5.	Actual time of sampling	470 Min	470 Min	480 Min
6.	Flow rate of SPM(m ³ /min)	1.3	1.3	1.3
7.	Volume of air sampled for SPM(m ³)	611	611	624
8.	Average Ambient Temperature	31°C	33°C	27°C
9.	Weather condition	Almost Clear	Almost Clear	Almost Clear

RESULTS					Prescribed Limits
10.	PM ₁₀ µg/Nm ³ (8 hourly)	92.8	91.4	78.1	100
11.	PM _{2.5} µg/Nm ³ (24 hour)		57.0		60
12.	Sulpher Dioxide µg/Nm ³	44.4	36.2	27.6	80
13.	Oxides of Nitrogen µg/Nm ³	26.2	15.4	14.2	80

The condition of the seal, fastening and container on receipt was as follows:
Container had its seals founded intact in order; slip on the container had the signature of the representative of the industry and the board representative.

Signed this on 19th March,, 2022

Laboratory of The
Haryana State Pollution Control Board
Vikas Sadan, Gurgaon
To

[Signature]
Board Analyst

The Member Secretary
Haryana State Pollution Control Board
C-11, Sec.-6, Panchkula (Haryana)